

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

**(IB)-554(PB)/2018**

**Ms. Sunita Mangal**

**....Petitioner**

**v.**

**M/s. Vardhman Estate and Developers Pvt. Ltd.**

**....Respondent**

**SECTION : UNDER SECTION 7 of the IBC.**

**Order delivered on 16.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**Presents**

**For the Petitioner(s): Mr. S.K Sharma, Advocate**

**For the Respondent(s):**

**ORDER**

Notice to show cause for 06th of June, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Process dasti only.

List the matter on 05.06.2018.

— Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

— Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**